

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (PIL) No. 2347 of 2012

Bar Association, Jharkhand High Court,
through its General Secretary Petitioner
Versus
The State of Jharkhand and others Respondents

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Petitioner: Mr. Mithilesh Singh, Advocate
Mr. Sanjay Singh, Advocate
For the State: Mr. Rajiv Ranjan, Advocate General
Mr. Sharad Kaushal, A.C. to A.A.G.-III
For the UOI: Mr. Rajiv Sinha, ASGI
For the Law University: Mr. Sudarshan Shrivastava, Advocate
For the BCI: Mr. Prashant Kumar Singh, Advocate
For The UGC: Mr. Laxman Kumar, Advocate

Oral Order
59/Dated: 09.09.2021

Matter has been heard through video conferencing and there is no complaint whatsoever regarding audio and/or video quality.

Heard the learned counsels appearing for the parties.

The Vice chancellor, National Law University, Ranchi is present before this Court through video conferencing mode.

Reference may be made to the order dated 26th August, 2021.

No affidavit in terms of the aforesaid order has been filed, however, learned Advocate General appearing for the State of Jharkhand, has sought for time to file a detailed affidavit in terms of the aforesaid order.

Mr. Rajiv Sinha, learned Assistant Solicitor General of India, has also sought for time to reply the queries made by this Court vide order dated 26th August, 2021.

As prayed, let this matter be posted on 23.09.2021.

Let the name of Mr. Laxman Kumar, learned counsel, appear in the cause-list of this case on behalf of the University Grant Commission henceforth.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)